

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 23/MP/2018

Subject : Petition under Section 79(1) (c), Section 18 and Section 17(3) of the Electricity Act, 2003 and invoking all other enabling powers of the Central Electricity Regulatory Commission permitting the amendment of the Transmission License dated 14.11.2014 granted to the NRSS XXIX Transmission Limited for establishing Transmission System for Northern Region System Strengthening Scheme NRSSXXIX.

Date of Hearing : 31.5.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioners : NRSS XXIX Transmission Limited and Another

Respondents : NRSS XXIX (JS) Transmission Limited and Others

Parties present : Shri Sanjay Sen, Senior Advocate, NRSSXXIX
Shri Sakya Singh Chaudhari, Advocate, NRSSXXIX
Shri Avijeet Lalu, Advocate, NRSSXXIX
Shri Nishant Talwar, Advocate, NRSSXXIX
Ms. Molshree Bhatnagar, Advocate, NRSSXXIX
Shri T.A.N. Reddy, NRSSXXIX
Shri Rohit Gera, NRSSXXIX
Ms. Anisha Chopra, NRSSXXIX
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that as per the Commission's direction dated 6.3.2018, the copy of the petition has been served on the respondents, CTU, BPC and CEA and the Petitioner has also filed the amended memo of parties. However, none of the respondents except UPPCL have filed their replies. Learned senior counsel for the Petitioner further submitted that out of the four elements, three elements have been commissioned and the fourth element would be commissioned at the end of the month of June, 2018.

2. The representative of PGCIL sought time to file reply to the petition.
3. After hearing the learned senior counsel for the Petitioner and the representative of PGCIL, the Commission directed the respondents to file their replies, by 18.6.2018, with an advance copy to the Petitioners, who may file their rejoinders, if any, by 29.6.2018.

The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Commission requested the CEA to depute an officer well versed with the subject to assist the Commission in the next date of hearing.

5. The petition shall be listed for hearing on 10.7.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**